## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

OA-1135/2000 MA-2205/2000

New Delhi this the 25th day of April, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A) Hon'ble Dr. A. Vedavalli, Member(J)

- 1. Sh. Hukum Singh, S/o Sh. Nathoo Singh, R/o Agwanpur, Moradabad.
- 2. Sh. Sharif Ahmed, S/o late Sh. Baboo, Vill. Bh atawali, Distt. Moradabad.

Applicants

(through Sh. Surinder Singh, Advocate)

## Versus

- 1. Union of India through the Chairman, Railway Board, Rail Bhawan, New Delhi.
- 2. The General Manager, Hqrs. Office, N. Railway, Baroda House, New Delhi.
- The Divl. Railway Manager, Northern Railway, Moradabad.

Respondents

(through Sh. D.S. Jagotra, Advocate)

ORDER (ORAL)
Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicants counsel seeks permission to withdraw the OA with liberty to agitate the manufactures case afresh if any grievance still survives.

OA-1135/2000 is dismissed as withdrawn, with liberty granted as prayed for.

Ar Vedovahi

(Dr. A. Vedavalli)
Member(J)

(S.R. Adige) Vice-Chairman(A)

/vv/